

ITEM NO.3

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
18332/2014

(Arising out of impugned final judgment and order dated 21/02/2014
in WP No. 17213/2013 passed by the High Court Of Judicature at
Allahabad)

KRISHNA PAL VERMA

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH

S.L.P. (C) ...CC No. 18538/2014

(With appln. (s) for c/delay in filing SLP and Office Report)

Date : 20/11/2014 These petitions were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Sanjeev Agarwal, Adv.
Mr. Ekansh Agarwal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Tag with SLP (C) 37457 of 2013.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar